

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
'C(SMC)' BENCH, KOLKATA  
[Virtual Court Hearing]**

**Before Shri P.M. Jagtap, Vice-President**

**I.T.A. No. 797/KOL/2019  
Assessment Year: 2015-2016**

**Aditya Worah,..... Appellant**  
**Court More, P.O. Asansol,**  
**Dist. Burdwan-713304**  
**[PAN:ABXPW8851H]**

**-Vs.-**

**Income Tax Officer,..... Respondent**  
**Ward-2(4), Asansol,**  
**Parmar Building, G.T. Road (West),**  
**Asansol-713304**

**Appearances by:**

*N o n e, appeared on behalf of the assessee*

*Shri Supriyo Pal, Addl. CIT, Sr. D.R., appeared on behalf of the Revenue*

Date of concluding the hearing : March 02, 2021

Date of pronouncing the order : March 02, 2021

**O R D E R**

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax (Appeals), Asansol dated 25.02.2019.

2. In this case, CA. Sanjay Kumar Kejriwal, Id. Authorized Representative of the assessee vide his letter dated 01.03.2021 submitted that the assessee has decided to settle the dispute involved in the said appeal under the Direct Tax Vivad Se Vishwas Act, 2020 and has duly filed the declarations in Form No. 1 and Form No. 2 but the Designated Authority has not issued the certificate in Form No. 3 as per Section 5(1) of the Scheme so far determining the tax payable by it under the same Scheme.

3. Keeping in view these facts and circumstances of the case including especially the fact that the assessee has duly complied with the necessary requirements under Vivad Se Vishwas Scheme, 2020, I permit the assessee to withdraw this appeal and dismiss the appeal with the liberty to the assessee that in case, there is any problem in issuance of the certificate in Form No. 3 by the Designated Authority or any other such situation making the assessee not eligible to opt for the Vivad Se Vishwas Scheme, 2020, the assessee will have the liberty to approach this Tribunal with a request for restoration of this appeal.

**4. In the result, the appeal filed by the assessee is dismissed as withdrawn.**

Order pronounced in the open Court on March 02, 2021.

**Sd/-  
(P.M. Jagtap)  
Vice-President**

***Kolkata, the 2<sup>nd</sup> day of March, 2021***

- Copies to :*
- (1) ***Aditya Worah,  
Court More, P.O. Asansol,  
Dist. Burdwan-713304***
  - (2) ***Income Tax Officer,  
Ward-2(4), Asansol,  
Parmar Building, G.T. Road (West), Asansol-713304***
  - (3) *Commissioner of Income Tax (Appeals), Asansol;*
  - (4) *Commissioner of Income Tax- ,*
  - (5) *The Departmental Representative*
  - (6) *Guard File*

*By order*

*Assistant Registrar,  
Income Tax Appellate Tribunal,  
Kolkata Benches, Kolkata*

***Laha/Sr. P.S.***